

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1474**

TO BE ANSWERED ON THE 26TH JULY, 2016/SHRAVANA 4, 1938 (SAKA)

KIDNAPPING OF CHILDREN

†1474. DR. VIRENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the number of cases pertaining to kidnapping of children has increased in the country;

(b) if so, whether the Government proposes to refer such cases to the fast track courts to check such incidents and to make necessary provisions for rigorous punishment for the offenders in the Indian Penal Code; and

(c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI HANSRAJ GANGARAM AHIR)

(a): As per information provided by the National Crime Records Bureau (NCRB), a total of 18,266, 28,167 and 37,854 cases of kidnapping & abduction of children were reported during 2012, 2013 and 2014 respectively.

(b) & (c): As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects, and as such, the primary responsibility of prevention, detection, registration, investigation and

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prosecution of crimes lies with the State Governments/ Union Territory Administrations. Ministry of Home Affairs has issued Advisories dated 25th June, 2013 on “Hon’ble Supreme Court’s direction to file FIR in case of Missing Children” and dated 14th July, 2010 on “Crime against Children” which are available at

http://mha.nic.in/sites/upload_files/mha/files/CSAdviMissingChild-170713.pdf

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdvCrime-children-280710.pdf
